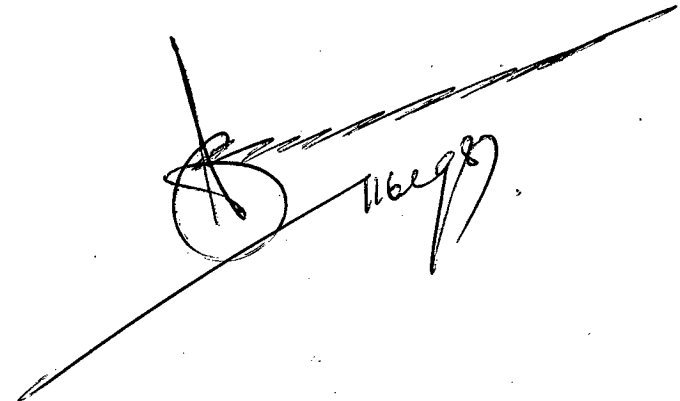


11.6.1987 (3)

Here the applicant has by
advocate is present when the
matter was called out. Hence on
thence till 3-30 p.m. per.
Kashere appears for the respondent.
On side of dismissing the application
for default. We adjourn it to
another date so that we will be
able to hear her. Him if he
chooses to ~~renew~~ do so.

Adjourned to 8.7.1987
for appearance. As usual it
reason.

B. L. Govil
11.6.1987



Date: 16.6.87

The matter is taken up today as
Miss. Geeta Ganapathy filed an
application (Misc. Petition No: 193/87)
that the matter be placed before
the Tribunal as she wants to
move the Tribunal for withdrawal
of that application. Misc. Petition is
allowed and is disposed of.

Order copy dt. 25.6.87

served on the R.No. 2

on 29.6.87. At
5/7.

Order copy dt. 20.7.87

served on the Applicant.

At
31.7.

Miss. Geeta Ganapathy,

Advocate, states that the
applicant wants to

withdraw the main
application no: OA 311/87.

The application is therefore
disposed of as withdrawn.

B. Chelisel
VC